

Four copies of final
Order dt. 3.7.03 issued
for examination for
both sides.

28
11/7/03

DA
11.7.03
SAC

Order dated 3.7.2003

Heard Shri P.K.Kar, the learned counsel for the applicant and Shri Ashok Mohanty, learned senior counsel for the Respondents.

By filing a Memo dated 3.7.2003 the applicant has sought permission to withdraw this O.A. on the ground that he had filed O.A. 182/94 before the C.A.T., Calcutta Bench (along with others) challenging the impugned order ~~of~~ under Annexures-6 and 7 (which is under challenge in this O.A.) and that O.A. having been allowed, the Respondents-Department filed W.P.C.T. No.187 of 2001, which is still subjudice, ^{before the Calcutta High Court}.

In view of the facts and circumstances as stated above, this O.A. is disposed of as withdrawn. No costs.

Inform the parties.

hsh
VICE-CHAIRMAN

yo
MEMBER (JUDICIAL)